

hITEM NO.14

COURT NO.11 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)...CC No(s).23627/2016
(Arising out of impugned final judgment and order dated 03/08/2016
in WC No.7309/2016 and order dated 09/09/2016 in RA No.267549/2016
and WC No.7309/2016 passed by the High Court Of Judicature at
Allahabad)

INDIAN OIL CORPORATION LTD.AND ORS.

Petitioner(s)

VERSUS

M/S. INDO TRADERS CORPORATION AND ANR.

Respondent(s)

(with appln.(s) for c/delay in filing SLP and office report)

Date : 14/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.

Ms. Mala Narayan, Adv.

Mr. Rahul Narayan, Adv.

Mr. Shashwat Goel, Adv.

For Respondent(s) Ms. Garima Prashad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List this matter before a Bench of which one of us
(R.K. Agrawal, J.) is not a Member.

The Registry is directed to place the papers for Â obtaining
necessaryÂ instructionsÂ fromÂ Hon'bleÂ theÂ ChiefÂ Justice.

(ASHAÂ SUNDRIYAL)

COURTÂ MASTER (CHANDERÂ BALA)

COURTÂ MASTER